

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:380

ANSWERED ON:18.12.2014

RESERVATION FOR WOMEN IN LEGISLATURES

Naik Prof. Seetaram Ajmeera

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether some States have urged the Union Government to provide 33 per cent reservation to women in the Parliament and the State Assemblies;

(b) if so, the details thereof;

(c) whether the Government proposes to re-introduce The Constitution Amendment Bill providing reservation for women in Lok Sabha and State Legislative Assemblies; and

(d) if so, the details and the present status thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRID V. SADANANDA GOWDA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLIES TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 380 FOR ANSWER ON THE 18 DECEMBER, 2014.

(a) and (b): During the years, a consistent demand has been made from various quarters for giving adequate representation to women in Parliament and State Legislatures and to provide for reservation of one third seats for women in Lok Sabha and the State Legislative Assemblies including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years. A Bill, namely, the Constitution (One Hundred and Eighth Amendment) Bill, 2008 was introduced in Rajya Sabha on 6th May, 2008. The Rajya Sabha passed the said Bill on 9th March 2010; but it could not be passed by the Fifteenth Lok Sabha. The said Bill lapsed on dissolution of the Fifteenth Lok Sabha.

(c) and (d): It has been the endeavour of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.